Central Administrative Tribunal, Principal Bench R.A. No.181/2001 and MA.906/2001 IN



O.A. No.874/2000

New Delhi this the 10th day of Matth, 2001 Hon'ble Mr.Kuldip Singh, Member (J)

- 1. Union of India Through its Secretary, Ministry of Defence, South Block, New Delhi-110011.
- The Joint Secretary (Trg) & C.A.O., Ministry of Defence, C-II, Pushp Vihar, New Delhi-110011.

- Review Applicant

Versus

- 1. Shri Himmat Singh Son of late Shri Diwan Singh, Resident of House No.4, Block No.74, Sector 1, Pushp Vihar, New Delhi.
- Ms. Kaushalya Devi,
 wife of late Shri Diwan Singh,
 Resident of House No.4,
 Block No.74, Sector I,
 Pushp Vihar, New Delhi.

- Respondents

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J):-

RA 115/2001 has been filed by the review applicants for review of the order passed in OA 874/2000 on 24.1.2001.

2. After going through the RA, I find that the applicant has been unable to point on any error apparent on the face of record which may call for review of the order and moreso he has tried to re-argue the whole case again by filing the present

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which does not fall within the ambit of Order 47 Rule
-1 CPC read with Rule 22(3)(f)(i) of the Administrative
Tribunal's Act.

- 3. MA 906/2001 has been filed by the review applicants for condonation of delay in filing the review applicant. MA is rejected.
- 4. In view of the above, nothing survives in the RA, which is accordingly dismissed.

(Kuldip Singh Member(J)

/Rakesh